

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THURSDAY, THE EIGHTEENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT APPEAL NO: 372 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against  
the Order Dated 30/12/2025 Passed In W P No 24867 of 2025 on the file of the High  
Court.

**Between:**

M/s. G20 Enterprises, Represented by its proprietor Sri Shaya Asadullah Khan  
S/o. late Sri Khaja Khan, aged about 27 years Occ. business, Shop at 16-1-  
26/A/A Main Road, Saidabad. Hyderabad - 500 059.

**...APPELLANT**

**AND**

1. The Union of India, Represented by its Secretary Ministry of Finance North Block, New Delhi
2. M/s. Central Bank of India, Represented by its Chief Manager having office at Chander Mukhi Nariman Point, Mumbai-400021.
3. M/s. Central Bank of India, Represented by its Regional Manager Office at Bank Street. Koti. Hyderabad.
4. M/s. Central Bank of India, Represented by its branch manager 22-1-845, Noorkhan Bazaar, Hyderabad
5. The Station House Officer, one town Police Station, Siddipet.
6. The State of Telangana, rep by its Principal Secretary Home Dept. Secretariat, Hyderabad

**(R6 is impleaded as per C.O. dt: 18/6/26 vide I.A.NO.2/26 in W.A. 372/26)**

**...RESPONDENTS**

**I.A. NO: 1 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order directing the respondents No.2 to 4 to defreeze the current account No.5608873312 of the petitioner with the respondent No.4 and permit him to operate the same, pending disposal of the writ appeal, in the interest of justice .

**Counsel for the Appellant: SRI SHYAM S AGRAWAL**

**Counsel for the Respondent No.1: MS. T SUHASINI, SC FOR CENTRAL  
GOVERNMENT**

**Counsel for the Respondent Nos.2 and 4: SRI B. SIVA KUMAR, REPRESENTIN  
SRI I. LAXMIKANTA RAO**

**Counsel for the Respondent No.5: SRI MAHESH RAJE, GP FOR HOME**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No. 372 of 2026**

**DATED : 18.06.2026**

**Between:**

**G20 Enterprises,  
Represented by its Proprietor,  
Shaya Asadullah Khan S/o.Late Khaja Khan**

**... Appellants**

**AND**

**The Union of India,  
Represented by its Secretary,  
Ministry of Finance,  
North Block, New Delhi and 4 others**

**... Respondents**

**JUDGMENT:**

Heard Mr. Shyam S. Agrawal, learned counsel appearing for the appellant-writ petitioner, Ms. T. Suhasini, learned Standing Counsel for Central Government appearing for respondent No.1, Mr. B. Siva Kumar, learned counsel representing Mr. I. Laxmikanta Rao, learned counsel for respondent Nos.2 and 4 and Mr. Mahesh Raje, learned Government Pleader for Home appearing for respondent No.5.

2. The writ appeal has been preferred assailing the order dated 30.12.2025 passed in W.P. No.24867 of 2025, whereby the learned writ Court dismissed the writ petition holding that the appellant failed to establish any illegality, arbitrariness or violation of statutory provisions. The writ petition was preferred against the action of respondent Nos.2 to 4 in not allowing the appellant to operate its current account No.5608873312 with respondent No.4, which was freezed without notice to the appellant.

3. During the pendency of this appeal, counter-affidavit has been filed by respondent Nos.2 to 4 once again.

4. Learned counsel for respondent Nos.2 to 4-Bank submits that in cases of accounts having numerous transactions, unless KYC compliance is done, the accounts are frozen. The appellant has not undertaken KYC compliance. On that ground, its account was frozen. If the appellant approaches the Bank with KYC and other relevant documents, the bank would de-freeze the account.

5. Learned Government Pleader for Home, on instructions, submits that earlier suspecting the petitioner's account as Mule Account, the said account was frozen under the directions of Inspector

of Police, Siddipet I-Town Police Station, Siddipet District *vide* notice dated 02.09.2024 under Sections 94 and 106 of Bharatiya Nagarik Suraksha Sanhita, 2023. However, he submits, on instructions, that the Bank has been informed of de-freezing the account as it is not required in connection with such investigation *vide* letter dated 26.03.2026. Copy of the said letter has been produced and handed over to learned counsel for the Bank also.

6. Learned counsel for the appellant submits that the appellant is always ready and willing to undertake KYC compliance. The appellant may be allowed to operate the account after such KYC compliance.

7. In the light of the aforesaid facts and circumstances, Writ Appeal is disposed of, as on the one hand the Investigating Authority has issued intimation to the Bank that the account is no longer required for investigation and on the other hand, the appellant is ready and willing to undertake KYC compliance as insisted upon by the respondents-Bank. Let the appellant approach the respondents-Bank during any of the office working hours to undertake the KYC compliance along with relevant documents. The respondents-Bank,

on being satisfied with the KYC compliance and the nature of operations carried out by the appellant, would de-freeze the account of the appellant. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- V. KAVITHA  
DEPUTY REGISTRAR**

**//TRUE COPY//**

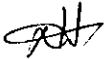
  
**SECTION OFFICER**

**To,**

1. The Union of India, The Secretary Ministry of Finance North Block, The Union of India, New Delhi
2. The Chief Manager having office at Chander Mukhi Nariman Point, M/s. Central Bank of India, Mumbai-400021.
3. The Regional Manager, M/s. Central Bank of India, Office at Bank Street. Koti. Hyderabad.
4. The branch manager 22-1-845, M/s. Central Bank of India, Noorkhan Bazaar, Hyderabad
5. The Station House Officer, one town Police Station, Siddipet.
6. One CC to Sri Shyam S Agrawal, Advocate [OPUC]
7. One CC to Ms. T Suhasini, SC for Central Government[OPUC]
8. Two CCs to the GP for Home, High Court for the State of Telangana, at Hyderabad[OUT]
9. One CC to Sri I. Laxmikanta, Advocate[OPUC]
10. Two CD Copies

TJ

GJP

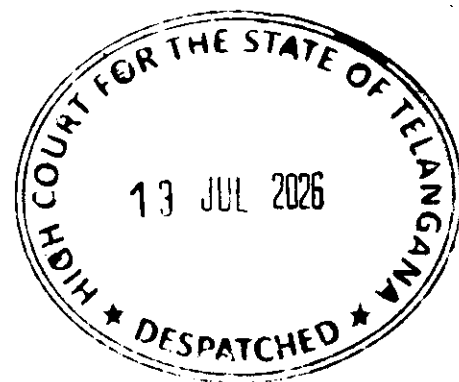


**HIGH COURT**

**DATED: 18/06/2026**

**JUDGMENT**

**WA.No.372 of 2026**



**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

(15) NT  
6/7/26